

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

Lok Sabha
Unstarred Question No. 1810
TO BE ANSWERED ON MONDAY 21.09.2020

Public Interest Litigation

1810.SHRI SELVAM G.:
SHRI DHANUSH M. KUMAR:
SHRI C.N.ANNADURAI:
SHRI GAJANANKIRTIKAR:
SHRI GAUTHAMSIGMANIPON:

Will the Minister of LAW AND JUSTICE, be pleased to state:

(a) the details of Public Interest Litigations(PILs) that have been filed particularly regarding the violation of Fundamental Rights;

(b) whether any importance is given to PILs which are filed particularly regarding the violation of Fundamental Rights and if so, the details thereof;

(c) the number of PILs filed in the Supreme Court and various High Courts during the last three years and the current year and number of cases disposed off and the reasons for pendency;

(d) whether the Government is aware of a large number of frivolous litigations being filed under the guise of PIL; and

(e) if so, the details thereof and the action taken by the Government to check such frivolous litigation?

ANSWER
MINISTER OF LAW AND JUSTICE&ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) to (e) Information is being collected and will be laid on the Table of the House